

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

OA No.1246/93.

Dt. of Order:6-10-93.

Smt.Nanda Savitri

....Applicant

Vs.

1. The Admiral Superintendent,  
Naval Dock Yard, Visakhapatnam.
2. The Flag Officer, Commanding in  
Chief, Eastern Naval Command,  
Visakhapatnam.

....Respondents

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Counsel for the Applicant : Shri K.Vinay Kumar

Counsel for the Respondents : Shri N.V.Ramana, Addl.CGSC

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (A)

(Order of the Divn.Bench passed by Hon'ble  
Shri P.T.Thiruvengadam, Member (A) ).

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The applicant was suspended on 27-11-91 as  
Disciplinary action was contemplated for alleged mis-  
appropriation. The suspension was revoked on 20-4-93  
in pursuance of the order dt.6-4-93 in OA 17/93 filed  
on the file of this Bench.

2. The applicant was convicted for the offence

To

1. The Admiral Superintendent,  
Naval Dock Yard, Visakhapatnam.
2. The Flag Officer, Commanding in Chief,  
Eastern Naval Command, Visakhapatnam.
3. One copy to Mr.K.Vinaykumar, Advocate  
Advocates Association, High Court of A.P Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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under section 408 in.C.C.No.101/89 on the file of VIII Metropolitan Sessions Judge, Visakhapatnam.. The said conviction was set aside by the Appellate Court in Criminal Appeal No.59/91 on the file of Additional Metropolitan Sessions Judge, Visakhapatnam. Criminal Appeal No.451/92 in the High Court of Andhra Pradesh is pending against the said order.

3. It is stated that Departmental Enquiry is still pending. This Original Application has been filed with a prayer for regularisation of the period of suspension as on duty and for awarding of consequential benefits of wages and salary, increments and seniority.

4. The question of how the period of suspension should be treated for the various purposes will depend on the result of the Disciplinary Action. The mere revocation of suspension would not grant the benefits prayed for by the applicant at this stage. So it is premature to consider the grant of relief prayed for by the applicant at this stage. Accordingly the O.A. is dismissed at the admission stage. No costs.

P.T. Thiruengadam

(P.T.THIRUVENGADAM)  
Member (A)

V.Neeladri Rao

Vice-Chairman

Dated: 6th October, 1993.  
Dictated in Open Court.

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Deputy Registrar